

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1515  
ANSWERED ON:13.12.2013  
ALLOTMENT OF PETROL PUMPS AND GAS AGENCIES  
Tandon Shri Lal Ji

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has received any complaints regarding irregularities in allotment of petrol pumps and gas agencies during the last three years and the current financial year;
- (b) if so, the details thereof; and
- (c) the number of the persons found guilty in this regard and the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (c) : Yes, Madam. Various types of complaints are received during the process of allotment of petrol pump/ LPG distributorship. These include complaints such as submission of false certificates by applicants, non-fulfillment of minimum requirements, land not located in advertised location etc. The details of complaints pertaining to allotment of petrol pumps and LPG distributorships during the last three years and the current financial year received and established are as follows:-

	IOC	BPCL	HPCL			
	RO	LPG	RO	LPG	RO	LPG
Complaints Received	2861	83	1673	86	2090	43
Complaints	657	14	87	7	248	7

Established /  
Substantiated

In case of all established complaints action such as readvertisements, reinterview, cancellation of selection process, initiation of disciplinary action against officials (if proven guilty), as appropriate, are taken by the oil marketing companies(OMCs). OMCs have reported that action was taken against 16 officers.